

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s Cryptograph Technologies Private Limited.**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                    |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | M/s. Cryptograph Technologies Private Limited                                                                                                                                                      |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 11 March 2010                                                                                                                                                                                      |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Indian Companies Act 1956<br>RoC-Bangalore                                                                                                                                                         |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U72200KA2010PTC052828                                                                                                                                                                              |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | No. 87, 3rd Floor, Sector 1 27th Main, H.S.R Layout Bangalore – 560102 (KA)                                                                                                                        |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 04-03-2021<br>(order received on 16-03-2021)                                                                                                                                                       |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 31-08-2021                                                                                                                                                                                         |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Surender Devasani<br>IBBI/IPA-001/IP-P00775/2017-2018/11348                                                                                                                                        |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 1436, Anasuya Nilaya,<br>2nd Floor, 8th Cross, 10th Main,<br>BTM 2nd Stage, Bengaluru- 560076.<br><a href="mailto:surenderdevasani@gmail.com">surenderdevasani@gmail.com</a><br>Mob No.99726 35711 |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Surender Devasani<br>#50, Ground Floor, Millennium Towers,<br>Queens Road, Bengaluru-560051<br>email id: <a href="mailto:ip.cryptograph@gmail.com">ip.cryptograph@gmail.com</a>                    |
| 11.                  | Last date for submission of claims                                                                                                    | 30-03-2021                                                                                                                                                                                         |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NIL                                                                                                                                                                                                |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                     |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link -<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Not applicable.                                                                               |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Cryptograph Technologies Private Limited., on 04-03-2021 (Copy of order received by IRP on 16-03-2021).

The creditors of M/s Cryptograph Technologies Private Limited., are hereby called upon to submit their claims with proof on or before 29-03-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 16-03-2021  
Place: Bengaluru



  
(Surender Devasani)  
Interim Resolution Professional